

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 109(ND)/12

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE COMPANY: Rajesh Sharma Vs. M/s Flora Continent Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Counsel for the Petitioner		
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	For the Respondent (s) :	Counsel for Respondent		
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ORDER

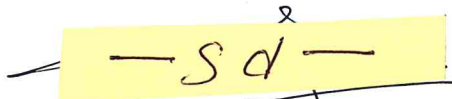
Ld. Counsel appearing for Respondents 5 has stated that there has been a settlement with them in the suit filed by the Petitioner before the Hon'ble High Court of Delhi.

Ld. Counsel for Petitioner submits that he does not press any claim against Respondents 5 & 6 in the present case. The concerned Respondents, namely, Respondents No.5 and 6 pray for deletion of their name from the array of parties, to which the Petitioner has no objection.

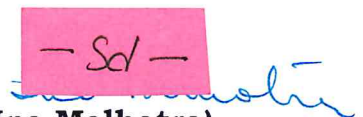
The said prayer is allowed. Amended memo be filed.

Ld. Counsel for the contesting Respondents prays for an adjournment on the ground that the main Counsel in the case is indisposed.

To come up on 31st October, 2017 for final arguments.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)